

21. CP060/00053/2015 in

O.A. No. 060/00206/2014

Amandeep Singh Vs. Dr. Ashwini Kumar Sharma & Others

10.03.2015

Present: Petitioner in person.

1. Heard.
2. Issue notice to the respondents.
3. List on 10.04.2015.

(UDAY KUMAR VARMA)

MEMBER (A)

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Notices issued
on 13/3/15.
AO's awaited pl.

By:
H/115

(SANJEEV KAUSHIK)

MEMBER (J)

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

17-CP-060/00053/2015-IN-0A No. 060/00206/2014

(Amandeep Singh Vs. Dr. Ashwini Kumar Sharma & Ors.)

10.04.2015

Present: Petitioner in person.
Ms. Jyoti Choudhary, counsel for the respondents.

1. Ms. Jyoti Choudhary, learned counsel for the respondents submitted that against the order of this court, the authorities have already filed CWP No. 6196/2015, which was listed yesterday, wherein the Division Bench has advised to adjourn the contempt petition beyond 19.05.2015. She also seeks time to produce the copy of that order.
2. As prayed, list on 21.05.2015.


(UDAY KUMAR VARMA)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**14. C.P.060/00053/2015 IN
O.A. No.060/00206/2014**

(AMANDEEP SINGH Vs. DR. ASHWINI KUMAR SHARMA

21.05.2015

Present: Sh. S.R. Kajla, for the petitioner.

Sh. Arvind Moudgil, along with Ms. Kiran Bala, Joint Director (Admn.), NIELIT, Chandigarh for the respondents.

1. On instructions from the Departmental Representative Ms. Kiran Bala, Sh. Moudgil submits that the Hon'ble High Court while admitting the writ petition No.6196/2015 has stayed the orders of this Court. He seeks time to place a copy of the same on record.
2. List on 27.05.2015.


(UDAY KUMAR VARMA)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

23. C.P. No. 060/00053/2015 in O.A. No. 060/00206/2014

(Amandeep Singh VS. Dr. Ashwini Kumar Sharma & Ors.)

27.05.2015

Present: Applicant in person

Ms. Jyoti Choudhary, counsel for the respondents.

1. The learned counsel for the respondents has produced a copy of the order passed by the Hon'ble High Court in CWP No. 6196 of 2015 staying the operation of the impugned order passed by this Tribunal in O.A. No. 060/00206/2014 which is not rebutted by the applicant.
2. Considering that the order of this Tribunal has been stayed by the Hon'ble High Court and no fruitful purpose will be served by keeping the present C.P. alive, the same is dismissed with liberty to the petitioner to move a fresh C.P. if need arises after the decision of the Hon'ble High Court.

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(UDAY KUAMR VARMA)
MEMBER(A)

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(SANJEEV KAUSHIK)
MEMBER (J)